

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10427/2024

(Arising out of impugned final judgment and order dated 03-06-2024 in BA No. 4368/2024 passed by the High Court of Kerala at Ernakulam)

SUNIL N.S.

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

WITH

DIARY NO.11147/2024 [ITEM NO.80]
(FOR ADMISSION and I.R. and IA No.182847/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.182849/2024-EXEMPTION FROM FILING O.T.)

Date : 27-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Sriram P., AOR
Mr. Satheesh Mohanan, Adv.
Mr. Anandhu Nair, Adv.

Mr. Sriram P., AOR
Mr. Anandhu Nair, Adv.

For Respondent(s) Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K. Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Ajith Anto Perumbully, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the petitioner pointed out that PW-261 examined by the prosecution is being cross-examined by the Advocate for accused no.8 for 95 days.

The learned counsel appearing for the respondent-State will take instructions about the number of witnesses yet to be examined. We also direct the learned counsel appearing for the respondent-State to place on record a copy of the deposition of PW-261.

The counter affidavit to be filed within a period of two weeks from today.

List on 17th September, 2024.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)